

RATFIED MINUTES

DIRECTORATE GENERAL OF FOREIGN TRADE (DES-II SECTION)

Minutes of the Norms Committee-II Meeting No. 17/09 held on 29.07.2008.

The Meeting No.17/09 of Norms Committee-II was held on 29.07.2008 for the licensing year 2008-2009 under the Chairmanship of Joint Director General of Foreign Trade (OPH) to consider the applications under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2004-2009. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri S.K. Jain, D.O.	DIPP
2.	Shri A. K. Mishra, AD	M/o Steel
3.	Shri. D. C. Suri, Addl. IA	DHI
4.	Shri K.K. Funda, AD	DC(SSl)
5.	Shri Narendra Vashista, FTDO	DGFT

The Committee took up the individual cases of the agenda of this meeting for discussion and the decision taken in respect of each case as follows:

	Case No.:1/17/81-ALC2/2008	Party Name:AREVA T & D INDIA LIMITED	Meet No/Date:17/81-ALC2/2008 29.07.2008	Status:Case Added
	HQ File :01/81/050/00248/AM09/	RLA File :06/24/040/00017/AM09/	Lic.No/Date:0610013648 08.07.2008	Defer Date:
1	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 17/81 held on 29.07.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for either forwarding the copy of the application or the status, if ratification is not required from NC. The case stands deferred and to be relisted on 16.09.2008.			

2	Case No.:2/17/81-ALC2/2008	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:17/81-ALC2/2008 29.07.2008	Status:Case Added
	HQ File :01/81/050/00249/AM09/	RLA File :07/24/040/00160/AM09/	Lic.No/Date:0710058366 08.07.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 17/81 held on 29.07.2008. The committee observed that the case pertains to NC-I and decided to transfer the case to NC-I.			

3	Case No.:3/17/81-ALC2/2008	Party Name:SIEMENS LTD	Meet No/Date:17/81-ALC2/2008 29.07.2008	Status:Case Added
	HQ File :01/81/050/00250/AM09/	RLA File :03/95/040/00313/AM09/	Lic.No/Date:0310477971 09.07.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 17/81 held on 29.07.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for either forwarding the copy of the application or the status, if ratification is not required from NC. The case stands deferred and to be relisted on 16.09.2008.			

4	Case No.:4/17/81-ALC2/2008	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:17/81-ALC2/2008 29.07.2008	Status:Case Added
	HQ File :01/81/050/00251/AM09/	RLA File :03/94/040/00163/AM09/	Lic.No/Date:0310478044 09.07.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 17/81 held on 29.07.2008. The committee observed that RA has already issued the AA to the firm on net to net basis. Hence, decided to close the case.			

5	Case No.:5/17/81-ALC2/2008	Party Name:VISIOCORP MOTHERSON LTD.	Meet No/Date:17/81-ALC2/2008 29.07.2008	Status:Case Added
	HQ File :01/81/050/00252/AM09/	RLA File :05/24/040/00238/AM09/	Lic.No/Date:0510223636 09.07.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 17/81 held on 29.07.2008. The committee observed that the case pertains to NC-I and decided to transfer the case to NC-I.			

6	Case No.: 7/17/81-ALC2/2008	Party Name:DEVI POLYMERS PRIVATE LIMITED,	Meet No/Date:17/81-ALC2/2008 29.07.2008	Status: Case Added
	HQ File :01/81/050/00254/AM09/	RLA File :04/24/040/00049/AM09/	Lic.No/Date:0410097082 09.07.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 17/81 held on 29.07.2008. The committee observed that the comments from DC(SSl) are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 16.09.2008.			

7	Case No.: 8/17/81-ALC2/2008	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:17/81-ALC2/2008 29.07.2008	Status: Case Added
	HQ File :01/81/050/00255/AM09/	RLA File :07/24/040/00161/AM09/	Lic.No/Date:0710058399 09.07.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 17/81 held on 29.07.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for either forwarding the copy of the application or the status, if ratification is not required from NC. The case stands deferred and to be relisted on 16.09.2008.			

8	Case No.: 9/17/81-ALC2/2008	Party Name:L M GLASFIBER (INDIA) PVT LTD	Meet No/Date:17/81-ALC2/2008 29.07.2008	Status: Case Added
	HQ File :01/81/050/00256/AM09/	RLA File :07/24/040/00758/AM08/	Lic.No/Date:0710058407 09.07.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 17/81 held on 29.07.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for either forwarding the copy of the application or the status, if ratification is not required from NC. The case stands deferred and to be relisted on 16.09.2008.			

9	Case No.:10/17/81-ALC2/2008	Party Name:PRECISION SHEET METAL WORKS (P) LTD.,	Meet No/Date:17/81-ALC2/2008 29.07.2008	Status:Case Added
	HQ File :01/81/050/00257/AM09/	RLA File :07/24/040/00155/AM09/	Lic.No/Date:0710058408 09.07.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 17/81 held on 29.07.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for either forwarding the copy of the application or the status, if ratification is not required from NC. The case stands deferred and to be relisted on 16.09.2008.			

10	Case No.:11/17/81-ALC2/2008	Party Name:POWER GEAR LTD.	Meet No/Date:17/81-ALC2/2008 29.07.2008	Status:Case Added
	HQ File :01/81/050/00258/AM09/	RLA File :07/21/040/00316/AM09/	Lic.No/Date:0710058413 09.07.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 17/81 held on 29.07.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per GN4. R/A may take suitable consequential action accordingly.			

11	Case No.:12/17/81-ALC2/2008	Party Name:POWER GEAR LTD.	Meet No/Date:17/81-ALC2/2008 29.07.2008	Status:Case Added
	HQ File :01/81/050/00259/AM09/	RLA File :07/24/040/00151/AM09/	Lic.No/Date:0710058414 09.07.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 17/81 held on 29.07.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for either forwarding the copy of the application or the status, if ratification is not required from NC. The case stands deferred and to be relisted on 16.09.2008.			

12	Case No.:13/17/81-ALC2/2008	Party Name:MOLEX (INDIA) LIMITED,	Meet No/Date:17/81-ALC2/2008 29.07.2008	Status:Case Added
	HQ File :01/81/050/00260/AM09/	RLA File :07/24/040/00171/AM09/	Lic.No/Date:0710058415 09.07.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 17/81 held on 29.07.2008. It has also been decided to refer a copy of the application to DOT. The case stands deferred and to be relisted on 16.09.2008.			

13	Case No.:14/17/81-ALC2/2008	Party Name:PRAGATHI CONTROLS,	Meet No/Date:17/81-ALC2/2008 29.07.2008	Status:Case Added
	HQ File :01/81/050/00261/AM09/	RLA File :07/24/040/00179/AM09/	Lic.No/Date:0710058416 09.07.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 17/81 held on 29.07.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for either forwarding the copy of the application or the status, if ratification is not required from NC. The case stands deferred and to be relisted on 16.09.2008.			

14	Case No.:6/17/81-ALC2/2008	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:17/81-ALC2/2008 29.07.2008	Status:Case Added
	HQ File :01/81/050/00253/AM09/	RLA File :05/24/040/00995/AM08/	Lic.No/Date:0510223640 10.07.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 17/81 held on 29.07.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for either forwarding the copy of the application or the status, if ratification is not required from NC. The case stands deferred and to be relisted on 16.09.2008.			

	Case No.:15/17/81-ALC2/2008	Party Name:MAHENDRA INDUSTRIES	Meet No/Date:17/81-ALC2/2008 29.07.2008	Status:Case Added
	HQ File :01/81/050/00262/AM09/	RLA File :07/24/040/00137/AM09/	Lic.No/Date:0710058421 10.07.2008	Defer Date:
15	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 17/81 held on 29.07.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for either forwarding the copy of the application or the status, if ratification is not required from NC. The case stands deferred and to be relisted on 16.09.2008.			

	Case No.:16/17/81-ALC2/2008	Party Name:TECHNICAL CONSULTANCY & SERVICES	Meet No/Date:17/81-ALC2/2008 29.07.2008	Status:Case Added
	HQ File :01/81/050/00263/AM09/	RLA File :03/95/040/00305/AM09/	Lic.No/Date:0310478477 14.07.2008	Defer Date:
16	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 17/81 held on 29.07.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for either forwarding the copy of the application or the status, if ratification is not required from NC. The case stands deferred and to be relisted on 16.09.2008.			

	Case No.:17/17/81-ALC2/2008	Party Name:ALPHA RENEWABLE ENERGY PVT. LTD.	Meet No/Date:17/81-ALC2/2008 29.07.2008	Status:Case Added
	HQ File :01/81/050/00264/AM09/	RLA File :34/24/040/00062/AM09/	Lic.No/Date:3410021826 14.07.2008	Defer Date:
17	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 17/81 held on 29.07.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for either forwarding the copy of the application or the status, if ratification is not required from NC. The case stands deferred and to be relisted on 16.09.2008.			

18	Case No.:18/17/81-ALC2/2008	Party Name:SHAKUN POLYMERS LIMITED,	Meet No/Date:17/81-ALC2/2008 29.07.2008	Status:Case Added
	HQ File :01/81/050/00265/AM09/	RLA File :34/24/040/00064/AM09/	Lic.No/Date:3410021832 14.07.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 17/81 held on 29.07.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for either forwarding the copy of the application or the status, if ratification is not required from NC. The case stands deferred and to be relisted on 16.09.2008.			

19	Case No.:19/17/81-ALC2/2008	Party Name:VASUNDARA AUTOMATION & ENGG.SERVICES PVT LTD.,	Meet No/Date:17/81-ALC2/2008 29.07.2008	Status:Case Added
	HQ File :01/81/050/00266/AM09/	RLA File :07/21/040/00378/AM09/	Lic.No/Date:0710058484 14.07.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 17/81 held on 29.07.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for either forwarding the copy of the application or the status, if ratification is not required from NC. The case stands deferred and to be relisted on 16.09.2008.			

20	Case No.:24/17/81-ALC2/2008	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:17/81-ALC2/2008 29.07.2008	Status:Case Added
	HQ File :01/81/050/00271/AM09/	RLA File :05/24/040/00235/AM09/	Lic.No/Date:0510223772 14.07.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 17/81 held on 29.07.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for either forwarding the copy of the application or the status, if ratification is not required from NC. The case stands deferred and to be relisted on 16.09.2008.			

	Case No.:25/17/81-ALC2/2008	Party Name:CONTROL & SWITCHGEAR CO LTD.	Meet No/Date:17/81-ALC2/2008 29.07.2008	Status:Case Added
	HQ File :01/81/050/00272/AM09/	RLA File :05/24/040/00253/AM09/	Lic.No/Date:0510223814 14.07.2008	Defer Date:
21	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 17/81 held on 29.07.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for either forwarding the copy of the application or the status, if ratification is not required from NC. The case stands deferred and to be relisted on 16.09.2008.			

	Case No.:20/17/81-ALC2/2008	Party Name:FCI OEN CONNECTORS LTD.	Meet No/Date:17/81-ALC2/2008 29.07.2008	Status:Case Added
	HQ File :01/81/050/00267/AM09/	RLA File :10/24/040/00049/AM09/	Lic.No/Date:1010030216 15.07.2008	Defer Date:
22	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 17/81 held on 29.07.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for either forwarding the copy of the application or the status, if ratification is not required from NC. The case stands deferred and to be relisted on 16.09.2008.			

	Case No.:21/17/81-ALC2/2008	Party Name:BLOOMENERGY INDIA PRIVATE LIMITED,	Meet No/Date:17/81-ALC2/2008 29.07.2008	Status:Case Added
	HQ File :01/81/050/00268/AM09/	RLA File :07/24/040/00175/AM09/	Lic.No/Date:0710058553 15.07.2008	Defer Date:
23	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 17/81 held on 29.07.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for either forwarding the copy of the application or the status, if ratification is not required from NC. The case stands deferred and to be relisted on 16.09.2008.			

	Case No.:22/17/81-ALC2/2008	Party Name:BLOOMENERGY INDIA PRIVATE LIMITED,	Meet No/Date:17/81-ALC2/2008 29.07.2008	Status:Case Added
	HQ File :01/81/050/00269/AM09/	RLA File :07/24/040/00176/AM09/	Lic.No/Date:0710058554 15.07.2008	Defer Date:
24	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 17/81 held on 29.07.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for either forwarding the copy of the application or the status, if ratification is not required from NC. The case stands deferred and to be relisted on 16.09.2008.			

	Case No.:23/17/81-ALC2/2008	Party Name:BLOOMENERGY INDIA PRIVATE LIMITED,	Meet No/Date:17/81-ALC2/2008 29.07.2008	Status:Case Added
	HQ File :01/81/050/00270/AM09/	RLA File :07/24/040/00177/AM09/	Lic.No/Date:0710058555 15.07.2008	Defer Date:
25	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 17/81 held on 29.07.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for either forwarding the copy of the application or the status, if ratification is not required from NC. The case stands deferred and to be relisted on 16.09.2008.			

	Case No.:26/17/81-ALC2/2008	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:17/81-ALC2/2008 29.07.2008	Status:Case Added
	HQ File :01/81/050/00273/AM09/	RLA File :05/24/040/00096/AM09/	Lic.No/Date:0510223839 15.07.2008	Defer Date:
26	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 17/81 held on 29.07.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for either forwarding the copy of the application or the status, if ratification is not required from NC. The case stands deferred and to be relisted on 16.09.2008.			

	Case No.:27/17/81-ALC2/2008	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:17/81-ALC2/2008 29.07.2008	Status:Case Added
	HQ File :01/81/050/00274/AM09/	RLA File :05/24/040/00149/AM09/	Lic.No/Date:0510223843 15.07.2008	Defer Date:
27	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 17/81 held on 29.07.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for either forwarding the copy of the application or the status, if ratification is not required from NC. The case stands deferred and to be relisted on 16.09.2008.			

	Case No.:28/17/81-ALC2/2008	Party Name:INDIC EMS ELECTRONICS PVT.LTD,	Meet No/Date:17/81-ALC2/2008 29.07.2008	Status:Case Added
	HQ File :01/81/050/00275/AM09/	RLA File :07/24/040/00186/AM09/	Lic.No/Date:0710058567 16.07.2008	Defer Date:
28	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 17/81 held on 29.07.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for either forwarding the copy of the application or the status, if ratification is not required from NC. The case stands deferred and to be relisted on 16.09.2008.			

	Case No.:29/17/81-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:17/81-ALC2/2008 29.07.2008	Status:Case Added
	HQ File :01/81/050/00276/AM09/	RLA File :06/24/040/00016/AM09/	Lic.No/Date:0610013695 17.07.2008	Defer Date:
29	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 17/81 held on 29.07.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for either forwarding the copy of the application or the status, if ratification is not required from NC. The case stands deferred and to be relisted on 16.09.2008.			

30	Case No.: 30/17/81-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:17/81-ALC2/2008 29.07.2008	Status: Case Added
	HQ File :01/81/050/00277/AM09/	RLA File :11/24/040/00011/AM09/	Lic.No/Date:1110017835 17.07.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 17/81 held on 29.07.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for either forwarding the copy of the application or the status, if ratification is not required from NC. The case stands deferred and to be relisted on 16.09.2008.			

31	Case No.: 31/17/81-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:17/81-ALC2/2008 29.07.2008	Status: Case Added
	HQ File :01/81/050/00278/AM09/	RLA File :11/24/040/00079/AM08/	Lic.No/Date:1110017836 17.07.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 17/81 held on 29.07.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for either forwarding the copy of the application or the status, if ratification is not required from NC. The case stands deferred and to be relisted on 16.09.2008.			

32	Case No.: 33/17/81-ALC2/2008	Party Name:PYROTECH ELECTRONICS PVT. LTD.,	Meet No/Date:17/81-ALC2/2008 29.07.2008	Status: Case Added
	HQ File :01/81/050/00280/AM09/	RLA File :13/24/040/00003/AM09/	Lic.No/Date:1310026500 17.07.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 17/81 held on 29.07.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for either forwarding the copy of the application or the status, if ratification is not required from NC. The case stands deferred and to be relisted on 16.09.2008.			

33	Case No.:32/17/81-ALC2/2008	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:17/81-ALC2/2008 29.07.2008	Status:Case Added
	HQ File :01/81/050/00279/AM09/	RLA File :32/24/040/00017/AM09/	Lic.No/Date:3210038297 18.07.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 17/81 held on 29.07.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for either forwarding the copy of the application or the status, if ratification is not required from NC. The case stands deferred and to be relisted on 16.09.2008.			

34	Case No.:34/17/81-ALC2/2008	Party Name:SHAKUN POLYMERS LIMITED,	Meet No/Date:17/81-ALC2/2008 29.07.2008	Status:Case Added
	HQ File :01/81/050/00281/AM09/	RLA File :34/24/040/00069/AM09/	Lic.No/Date:3410021874 18.07.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 17/81 held on 29.07.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for either forwarding the copy of the application or the status, if ratification is not required from NC. The case stands deferred and to be relisted on 16.09.2008.			

35	Case No.:35/17/81-ALC2/2008	Party Name:PEARL INSULATIONS PVT. LIMITED	Meet No/Date:17/81-ALC2/2008 29.07.2008	Status:Case Added
	HQ File :01/81/050/00282/AM09/	RLA File :07/24/040/00195/AM09/	Lic.No/Date:0710058618 18.07.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 17/81 held on 29.07.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for either forwarding the copy of the application or the status, if ratification is not required from NC. The case stands deferred and to be relisted on 16.09.2008.			

36	Case No.: 36/17/81-ALC2/2008	Party Name:VEM TECHNOLOGIES P.LTD.,	Meet No/Date:17/81-ALC2/2008 29.07.2008	Status: Case Added
	HQ File :01/81/050/00283/AM09/	RLA File :09/24/040/00157/AM09/	Lic.No/Date:0910034715 21.07.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 17/81 held on 29.07.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for either forwarding the copy of the application or the status, if ratification is not required from NC. The case stands deferred and to be relisted on 16.09.2008.			

37	Case No.: 37/17/81-ALC2/2008	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:17/81-ALC2/2008 29.07.2008	Status: Case Added
	HQ File :01/81/050/00284/AM09/	RLA File :09/24/040/00156/AM09/	Lic.No/Date:0910034716 21.07.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 17/81 held on 29.07.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for either forwarding the copy of the application or the status, if ratification is not required from NC. The case stands deferred and to be relisted on 16.09.2008.			

38	Case No.: 38/17/81-ALC2/2008	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:17/81-ALC2/2008 29.07.2008	Status: Case Added
	HQ File :01/81/050/00285/AM09/	RLA File :05/24/040/00904/AM08/	Lic.No/Date:0510224140 21.07.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 17/81 held on 29.07.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for either forwarding the copy of the application or the status, if ratification is not required from NC. The case stands deferred and to be relisted on 16.09.2008.			

FRESH CASE**PART –C**

Case No. C-12	M/S Continental Engines Ltd.Bhiwadi.
Meeting No.17/81	F.No. 01/81/162/129/AM09/DES-II
Dated: 29-07-2008	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 17/81 held on 29.07.2008. The committee observed that the case pertains to NC-I and decided to transfer the case to NC-I.
